THE RUBBER (AMENDMENT) RULES, 1968

SHRI CHOWDHARY RAM SEWAK: Sir, on behalf of Shri Mohd. Shali Qureshi, I also beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce Notification G.S.R. No. 395, dated the 22nd February, 1968, publishing the Rubber (Amendment) Rules, 1968. [Placed in Library. See No. LT-450/68.]

THS POST OFFICE SAVINGS CERTIFICATES (SECOND AMENDMENT) RULES, 1968.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table, under subsection (3) of section 12 of the Government Savings Certificates Act, 1959 a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 411, dated the 29th February, 1968, publishing the Post Office Savings Certificates (Second Amendment) Rules, L968. [Placed in Library. See No. LT-451/68.]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF UTTAR PRADESH FOR THE YEAR 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for expenditure of the Government of Uttar Pradesh for the year 1967-68.

SHRI BHUPESH GUPTA (West Bengal): What business had Mr. Abid Ali to behave in that way . . .

SHRI ABID ALI (Maharashtra): Yon will Sir not allow him to go on like this.

MR CHAIRMAN: I cannot allow this wrestling match to take place here.

ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJ-RAL): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday, the 18th March. 1968 will consist of:—

- (1) Further discussion on the General Budget for 1968-69.
- (2) Consideration and Return of the following Bills as passed by Lok Sabha:—
 - (i) The Appropriation (Vote on Account) Bill, 1968.
 - (ii) The- Appropriation Bill, 1968.
- (3)d passing of Ihe following Bills as passed by Lok Sabha:—
 - (i) The Delhi Municipal Corporal ion (Amendment) Bill, 1968.
 - (ii) The Jammu and Kashmir the People (Supplementary) Bill, 1968.
- (4) Consideration and Return of the following Bills as passed by Lok Sabha:—
 - (i) The Appropriation (Railways) Bill, 1968.
 - (ii) The Appropriation Railways (No. 2) Bill. 1968.
- (5) General Discussion on the Haryana Budget for 1968-69.
- (6) Consideration and Return of the : ; Bills as passed b; Lok Sabha:—
 - (i) The Haryana Appropriation (Vole oh Account) Bill, L968
 - (ii) The Haryana Appropriation Bill, 1968.
- (7) General Discussion on the West Bengal Budget for 1968-69.
- (8) Consideration and Return of the following Bills as passed by Lok
 - ei The Wesi Bengal Appropriation (Voir on Account) Bill. 1968
 - lii) The West Bengal Appropriation Bill, 1968.